FIR No. 202/2018 PS: Sadar Bazar State Vs. Deepak Kumar Chaudhary U/s 20/61/85 NDPS Act

12.11.2020

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Deepak Ghai, counsel for accused-applicant (through

video conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of accused Deepak Kumar Chaudhary in case FIR No. 288/2019 seeking permission to visit native village in Bihar in terms of order dated 15.10.2020 passed by Hon'ble High Court of Delhi in B. A. No. 1843/2020.

Ld. counsel for the accused-applicant seeks time to obtain further instructions as though the accused-applicant had forwarded on the email place ID of the Courts tickets to show that he will be flying to Patna on 14.11.2020 but the return tickets show scheduled arrival in Delhi of dated 24.11.2020, whereas the accused-applicant is to surrender upon expiry of the interim bail period on 22.11.2020.

As requested, for further consideration, put up on 17.11.2020.

Neelofer Abida Perveen

ASJ (Central) THC/Delhi

12.14.2020

FIR No.113/2020 PS: Crime Branch State Vs. Raj Dev Singh @ Mukhiya U/s 20 NDPS Act

11.11.2020

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Kamal J. S. Maan, Counsel for accused-applicant (through

video conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of the applicant-applicant Raj Dev Singh @ Mukhiya for release of Jamatalashi articles.

Reply of IO is received. As per reply, following articles were recovered during personal search of the accused-applicant:-

- 1. Original notice under Section 50 of the Act.
- 2. Addhar Card in the name of accused-applicant.
- 3. Driving license of accused-applicant.
- 4. Cash Rs.500/-
- 5. One mobile phone make Lenovo.

IO has further submitted that items mentioned at Sl. No. 1 and 5 be not released to the accused-applicant as the same are required for further investigation.

In view thereof, it is directed that following articles be released to the accused-applicant against receipt and on proper identification as per rules:-

- 1. Addhar Card in the name of accused-applicant.
- 2. Driving license of accused-applicant.
- 3. Cash Rs.500/-

Application stands disposed of.

Original Notice and the Mobile phone are retained for the purposes of investigation/trial.

(Neelofer Abid) Perveen)
ASJ (Central)THC/Delhi
12.11.2020

FIR No.99/2016 PS: Civil Lines State Vs. Surje Tamang

12.11.2020

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Sudhir, counsel for applicant(through video conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of the applicant-Surety for release of the FDR in case FIR No.99/2016.

Office reports that FDR of the surety is available on record and same has been furnished alongwith bonds under Section 437A CrPC. That matter has been decided with the conviction of accused persons vide judgment dated 06.07.2020.

In view of the report, as the matter has already been disposed of, FDR of the surety is no longer required, application is allowed. Put up on 17.11.2020 on the physical hearing date of the Court for cancellation of endorsement.

(Neelofer Abida Perveen) ASJ (Central)THC/Delhi 12.11.2020 FIR No.115/2018 PS: Sadar Bazar State Vs. Mohd. Abid

12.11.2020

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Aditya Tyagi, Counsel for accused-applicant (through

video conferencing)

Hearing is conducted through video conferencing.

This is an application on behalf of the applicant for release of RC of the vehicle bearing no. DL5SAV8944.

Office reports that applicant-surety had furnished RC of the above mentioned vehicle at the time when accused Anisha Begum was granted interim of 10 days vide order dated 07.03.2020 and thereafter had surrendered in time in Jail.

In view thereof, it is directed that the registration certificate of vehicle bearing no. DL 5SAV8944 be released to the applicant against receipt and on proper identification as per rules.

Application stands disposed of.

(Neelofer Abida Perveen) ASJ (Central)THC/Delhi

FIR No. 32/2019 PS: Prasad Nagar State Vs. Kamal Kishore U/s 302/323/341/147/148/149 IPC and 25 Arm Act

12.11.2020

Present:

Sh. K.P.Singh, Addl. PP for State (through video

conferencing)

Sh. Vineet Jain, counsel for accused-applicant (through

video conferencing)

Hearing is conducted through video conferencing.

This is an application for extension of interim bail moved on behalf of accused Kamal Kishore in case FIR No.32/201.

Ld. counsel for the accused-applicant contended that accused-applicant was granted interim bail of 15 days vide order dated 24.06.2020 on the ground of illness of his sister. That interim bail of the accused-applicant was extended vide order dated 31.07.2020. Thereafter applicant moved interim bail application on behalf of illness of his mother which was allowed vide order dated 26.08.2020 and 45 days of interim bail was granted to the accused-applicant and further same was extended from time to time till 31.10.2020.

Heard.

Interim Bail in the first instance was granted to the accused applicant to enable him to arrange for the treatment of his sister and thereafter on the ground of illness of his mother and was extended as per the directions passed by the Full Bench of H'ble the High Court of Delhi in

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W. P. (C) N.3027/2020 titled as Court on Its Own Motion v. Govt of NCT of Delhi & Ors. It emerges that the blanket extensions awarded to the UTP's under the previous orders by the H'ble Full Bench passed in the above said writ petition from time to time were revoked and the interim bails and orders were not granted further extensions vide order dated 20.10.2020 and it came to be observed and directed as under on the aspect of further extension of interim bails and orders:

"This Court vide order dated 25th March, 2020 took suo moto notice of outbreak of Covid-19 and the restricted functioning of this Courts vide notification number No.51/RG/DHC/dated 13.03.2020 as well as Government notification dated 24 March, 2020 declaring nationwide lockdown for a period of 21 days wef. 25 March, 2020 and passed a detailed order of which operative portion is as under:

"Taking suo moto cognizance of the aforesaid extraordinary circumstances, under Article 226 & 227 of the Constitution of India, it is hereby ordered that in all matters pending before this court and courts subordinate to this court, where in such interim orders issued were subsisting as on 16.03.2020 and expired or will expire thereafter, the same shall stand automatically extended till 15.05.2020 or until further orders, except where any orders to the contrary have been passed by the Hon'ble Supreme Court of India in any particular matter, during the intervening period.

Need less to clarify that in case, the aforesaid extension of interim order causes any hardship of an extreme nature to a party to such proceeding, they would be at liberty to seek appropriate relief, as may be advised".

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7. After considering all aspects and in view of the fact that the interim bail and interim stay extension order was

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necessitated because functioning of the Courts was curtailed due to complete lockdown declared on 25.03.2020 but now the situation has changed and Courts at High Court and District Court level are functioning through physical mode/VC mode and since there is no spread of Covid-19 in the jails and out of about 16,000 prisoners only 3 are infected and they have been segregated and are admitted in hospital, we deem it proper to modify our order dated 25 March, 2020 which was lastly extended on 24" August, 2020 as under:

- (i) As far as the first category of 2318 undertrials involved in heinous crimes, who were granted interim bail by the District Courts, there shall be no further extension of interim bails under the orders of this Court. However, to facilitate their surrender before jail authorities and to avoid any inconvenience being caused to the jail authorities during surrender of a large number of under trials, it is ordered that the surrender shall take place in the following phased manner:
- (a) The prisoners of Central District, Tis Hazari Courts, shall surrender on 2nd November. 2020.
- (b) The prisoners of West District, Tis Hazari Courts, shall surrender on 3d November, 2020.
- (c) The prisoners of Patiala House Courts, New Delhi District shall surrender on 4 November, 2020.
- (d) The prisoners of East District, Karkardooma Courts shall surrender on 5th November, 2020,
- (e) The prisoners of North East District, Karkardooma Courts shall surrender on 6 November. 2020,
- (f) The prisoners of Shahdara District, Karkardooma Courts shall surrender on 7th November, 2020.
- (g) The prisoners of North District, Rohini Court shall surrender on 8th November, 2020,
- (h) The prisoners of North West District, Rohini Courts shall surrender on 9th November, 2020.
  - (i) The prisoners of South West District, Dwarka

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Courts shall surrender on 10 November, 2020.

(j) The prisoners of South District, Saket Courts, shall surrender on 11 November, 2020.

(k) The prisoners of South East District, Saket Courts

shall surrender on 12 November. 2020.

(j) The prisoners of Rouse Avenue Courts Complex, New Delhi shall surrender on 13th November, 2020.

(ii) The above 2,318 prisoners are at liberty to move the respective courts for extension of their interim bails and the concerned courts shall consider the said applications for extension of interim bails on its own merits and take a decision accordingly without being influenced by any order passed by this Court in the past.

(iii) As far as 2,907 prisoners, who have been granted bail on the recommendation of High Power Committee are concerned, a request is made to the High Power Committee to take a decision in respect of the said

prisoners within ten days from today.

The above directions particularly pertaining to the schedule of surrender of the UTP's, as contained under the said order of H'ble the Full Bench of H'ble the High Court of Delhi however came to be stayed by H'ble the Supreme Court of India in SLP (CIVIL) No.23367/2020 titled as National Forum of Prison Reforms vs. Government of NCT of Delhi& others on 29.10.2020 till the next date of hearing ie 26.11.2020. Moreover, the directions granting leave to the UTP's to seek extension on the merits of their respective grounds has also been stayed. In the wake of the order dated 29.10.2020 of the H'ble Apex Court therefore there are no directions for extension or otherwise required to be passed by this Court in respect of the UTP's who are on interim bail as extended by virtue of the orders passed by the H'ble Full Dench of H'ble the High Court of Delhi in W. P. (C) N.3027/2020 titled as Court on Its Own Motion v. Govt of NCT of Delhi & Ors and who all were required to have surrendered in terms of order dated 20.10.2020 passed in the said writ petition as reproduced supra as per the schedule, as the said directions stand stayed till 26.11.2020. Application is disposed of accordingly.

(Neclofer Abida Perveen) ASJ (Central) THC/Delhi 12.11.2020 FIR No. 47/2019 PS Crime Branch State v. Munish Gautam

12,11,2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh. Ashok Kumar, Counsel for accused-applicant through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for extension of interim bail filed on behalf of accused-applicant Munish Gautam in case FIR No.47/2019.

Heard.

Ld. Counsel for the accused-applicant submits that accused-applicant was allowed interim bail to enable him to complete the procedure for obtaining refund of LIC Policy and that he has initiated the process however for the completion of the process the Aadhar Card of the accused-applicant is required which is lying on the record as part of Jamatalashi articles and that a separate application is filed in this regard for the release of the Jamatalashi articles.

The reply in the said application is yet to be filed of the IO, under such circumstances put up this application with the application for release of Jamatalashi articles on 18.11.2020.

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Interim bail of accused-applicant Munish Gautam is extended on same terms and conditions till 18.11.2020.

Put up with connected application on 18.11.2020.

(Neelofer Abida Perveen)

ASJ (Central) THC/Delhi

FIR No. 122/2020 PS Crime Branch State v. Nizamuddia Ansari

12,11,2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh.Deepak Dewan, Counsel for accused-applicant through

videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of regular bail on behalf of accused-applicant in case FIR No.122/2020.

Report is received.

Arguments heard. For orders, put up on 18.11.2020.

ASJ (Central)THC/Delhi 12.11.2020

FIR No. 47/2019 PS Crime Branch State v. Munish Gautam

12.11.2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh. Nitin Kumar, Counsel for accused-applicant through

videoconferencing.

This is an application for release of Jamatalashi articles filed on behalf of accused-applicant.

Report of IO is not received for release of Jamatalashi articles. Report be called afresh for 18.11.2020.

(Neelofer Abietal Perveen) ASJ (Central)THC/Delhi

FIR No. 1360/2015 PS Burari State v. Jitender Bhati

12.11.2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

None for applicant.

Accused Rahul Bainsala, Jitender Bhati and Rahul Kumar on bail are present through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for cancellation of bail of accused persons.

None has joined the webex hearing on behalf of the applicant.

Written submissions may be filed on or before next date of hearing along with judicial pronouncements.

For orders / clarifications, put up on 19.11.2020.

Neelofer Abider Perveen)

ASJ (Central)THC/Delhi

FIR No. 91/2020 PS Gulabi Bagh State v. Deepak @ Deepu

12.11.2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh. Dilip Kumar Dubey, Counsel for accused-applicant

through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of regular bail filed on behalf of accused-applicant Deepak @ Deepu in case FIR No.91/2020.

Main case is already fixed for arguments on charge. Put up this application with main case file on 09.12.2020 for arguments.

ASJ (Central) THC/Delhi

FIR No. 97/2020 **PS Crime Branch** State v. Sarfaraz

12.11.2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh. Ashok Mishra, Counsel for accused-applicant through

videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of regular bail filed on behalf of accused-applicant in case FIR NO.97/2020.

During the course of argument, Ld. Counsel for accusedapplicant Sarfaraz submits that he does not wish to press upon the present bail application and that the same may be dismissed as withdrawn.

In view thereof, the application for grant of regular bail filed on behalf of accused-applicant Sarfaraz is dismissed as withdrawn in case FIR No.97/2020.

(Neelofer Abidi Perveen) ASJ (Central)THC/Delhi

12,11,2020

FIR No. 226/2017 PS Sarai Rohilla State v. Vijiya

12.11.2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh. Manish Kumar, Counsel for accused-applicant Vijiya

through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for grant of compensation filed on behalf of victim-applicant Vijiya in case FIR No.226/2017.

Put up this application with file on 21.11.2020 i.e. physical hearing date of the court.

(Neeloler Abida Perveen) ASJ (Central) THC/Delhi

FIR No. 104/19 PS Crime Branch State v. Amit Thakur

12.11.2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Sh. R.K. Giri, Counsel for accused-applicant Amit Thakur.

Hearing is conducted through videoconferencing.

Fresh application for grant of bail filed on behalf of accused-applicant.

At request of Ld. Counsel for accused-applicant, for arguments, put up on 24.11.2020.

(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
12.11.2020

FIR No. 194/20 PS Subzi Mandi State v. Mujafar Hussain etc.

12,11,2020

Present:

Sh. K. P. Singh, Addl. PP for State through video

conferencing.

Report of NBWs received.

IO has moved an application u/s 82 Cr.P.C against the accused.

Put up on physical hearing date of the Court.

For consideration, put up on 17.11.2020.

Neelofer Abida Perveen)

ASJ (Central) THC/Delhi